[ TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii) ]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

## Notification No. 120 / 2008-Customs (N.T.)

New Delhi, the 12th November, 2008

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Export), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

(i) the Commissioner of Customs (Preventive), New Custom House, Ballard Estate, Mumbai,

(ii) the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra,

- (iii) the Commissioner of Customs, New Custom House, Manglore, and
- (iv) the Joint Commissioner, In charge Bond Section, Maritime Commissioner, Mumbai I,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Park Organics Limited, 37/B,Sumatinagar, S.V.Road, Kandivali (W), Mumbai - 67 issued vide, F.No. DRI/BZU/F/04/2005/6690 to 6708, dated the 21<sup>st</sup> August, 2007, by the Additional Director General, Directorate General of Revenue Intelligence, Mumbai Zonal Unit, Mumbai.

Aseem Kumar,

Under Secretary to the Government of India. [F.No. 437/11/2008-Cus.IV]